

**HIGH COURT OF JHARKHAND, RANCHI**  
**NOTIFICATION**

No. 05 /2016/R&S

Dated Ranchi the 12<sup>th</sup> February, 2016

In exercise of the powers conferred by Section 29 of the Bihar Reorganisation Act, 2000 (Act XXX of 2000), and all other powers enabling in this behalf, the High Court of Jharkhand, Ranchi hereby insert Rule 48 (2) (iii) in the High Court of Jharkhand Rules, 2001 as under;

*"That the cause of action has arisen within the territorial jurisdiction of High Court of Jharkhand."*


Aforesaid amendment shall take effect from the date of its publication in the Official Gazette of Jharkhand.

By order of the Court  
Sd/- Anil Kumar Choudhary  
Registrar General

Memo No. 448 /R&S

Dated Ranchi the 12.02.2016

Copy forwarded to the Central Project Coordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for its publication in the E-Gazette and post the same on the Official Website of the High Court of Jharkhand, Ranchi after its publication in the E-Gazette.

  
12.02.16  
Registrar General